

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

No. 4878/Trainings/DMC/THC/Delhi

23rd December, 2022

NOTICE

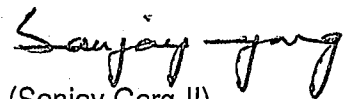
Delhi Mediation Centre, Tis Hazari Courts, shall be conducting a **40 hours training programme on the 'Concept and Techniques of Mediation' for 75 Advocates** with the approval of the Hon'ble High Court of Delhi. The said training programme is likely to be conducted in February-March, 2023.

The eligibility criteria of an Advocate for being considered for the above training programme is as follows :

- i) Applicant should have minimum 10 years of experience at Bar as prescribed under Rule 4 (b) of the Mediation and Conciliation Rules, 2004;
- ii) Net declared professional income of the applicant should be more than Rs. 6 lacs per annum in the previous two financial years ending 31st March, 2021 and 31st March, 2022;
- iii) Advocates practicing in all Courts shall be eligible to apply for the training;
- iv) Applicants shall be required to pay Rs. 7,500/- towards part of the cost and expenses for the training.

The selection of the applicants, who meet the aforesaid eligibility criteria, shall be made by draw of lots.

The Advocates, who are interested, may submit their applications with the office of Delhi Mediation Centre situated at Tis Hazari Courts, Karkardooma Courts, Rohini Courts, Dwarka Courts, Saket Courts, Patiala House Courts and Rouse Avenue Courts on or before 25.01.2023. The applications shall be accompanied with the passport size photograph of the applicant (to be affixed on the application); biodata of the applicant (phone number and email address be also mentioned therein); copy of enrolment certificate; copy of income tax returns of previous two financial years and a cheque of Rs. 7,500/- in favour of Delhi Mediation Centre. The cheques of the applicants, who are not selected, shall be returned to them.



(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

No. 4879-4903/Trainings/DMC/THC/Delhi

23rd December, 2022

Copy forwarded to the following :

- i) The Ld. Registrar General, High Court of Delhi, with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi, for information.
- ii) The Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- iii) The Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- iv) The Ld. Principal District & Sessions Judge (East), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- v) The Ld. Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- vi) The Ld. Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- vii) The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- viii) The Ld. Principal District & Sessions Judge (North), Rohini Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- ix) The Ld. Principal District & Sessions Judge (South), Saket Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- x) The Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xi) The Ld. Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xii) The Ld. Principal District & Sessions Judge (South-West), Dwarka Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- xiii) The Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xiv) The Hony. Secretaries of Tis Hazari, Karkardooma, Rohini, Saket, Patiala House and Dwarka Bar Associations, with the request to display the copy of notice on the Notice Board.
- xv) The Ld. Judge In-charges of Karkardooma, Rohini, Dwarka, Saket and Patiala House Mediation Centres, with the request to display the copy of notice on the Notice Board.
- xvi) The Website Committee, Tis Hazari Courts, Delhi.
- xvii) Guard File.

Sanjay Garg
(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

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